implemented through voluntary organisations, societies, public trust and nonprofit-making bothes. It is an ongoing scheme under the 9th Plan.

Slow investigation against KVS Officials

†1062 SHRI RAGHAVJI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn towards a newsitem published in Rashtriya Sahara (New Delhi Edition) of 23rd June, 1999 under the caption, Kachua Chaal se Chal Rabi Hai Janch Daagi Afsaron Ki;

(b) if so, what is Government's reaction thereto;

(c) whether any inquiry has been started against some more officers of the Sangathan by Central Bureau of Investigation in the meanwhile; and

(d) if so, the details in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL): (a) Yes, Sir.

(b) Out of the 49 cases referred to in the news item appearing in the Rashtriya Sahara dated 23.6.99, 34 cases were dropped as the complaints have been found baseless and 2 cases are pending in the court. Suitable disciplinary/administrative action have been taken in respect of 4 complaints and 9 cases are under investigation.

(c) and (d) The information is being collected.

Change in the Syllabus of CBSE Class XII

1063.SHRI J. CHITHARANJAN: SHRI GURUDAS DAS GUPTA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that syllabus for various subjects for CBSE Class XII has been changed with effect from next academic year;

(b) if so, the details thereof;

[†]Original notice of the Question was received in Hindi.

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(c) whether Marxism as a major political theory has been derecognised in the new syllabus; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JAYSINGRAO GAIKWAD PATIL): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Dowry Deaths

†1064. SHRI JANESHWAR MISRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what are the State-wise details of dowry deaths in the country during the last three years;

(b) whether it is a fact that persons responsible for dowry deaths often escape punishment, without any blots; and

(c) if so, what is being done by Government to prevent these dowry deaths and to plug the loopholes in the legal provisions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN): (a) and (b) Statements showing the State/Union Territory-wise number of dowry death cases reported in the country during the years 1996 to 1998 and the number of persons convicted for the offence of dowry death during the same period, are attached. (*See* below).

(c) Registration, investigation, detection and prevention of crimes including dowry related offences is primarily the responsibility of the State Government and Union Territory Administrations. However, the Government of India has initiated a number of measures to check such crimes. The Dowry Prohibition Act, 1961 was amended in 1984 and 1986 to make the law more stringent. The Indian Penal Code, the Criminal Procedure Code, 1973 and

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[†]Original notice of the Question was received in Hindi.